

**GOVERNMENT OF INDIA
NEW AND RENEWABLE ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:3135
ANSWERED ON:31.07.2014
REMOTE VILLAGE ELECTRIFICATION PROGRAMME
Nayak Shri B.V.

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the programme has been approved for continuation in the 12th Plan period;
- (b) if so, the details thereof;
- (c) the details of proposals received, approved and pending for the approval of the Government under the programme for the 12th Plan period along with the time by which the pending proposals are likely to be approved, State/UT-wise; and
- (d) the details of the funds allocated/released for the purpose during the current Plan period along with the mechanism, if any, to monitor the progress of RVEP, State/UT-wise?

Answer

THE MINISTER OF STATE FOR POWER, COAL & NEW AND RENEWABLE ENERGY (INDEPENDENT CHARGE) (SHRI PIYUSH GOYAL)

(a)&(b): Yes, Madam. The Ministry is implementing Remote Village Electrification (RVE) Programme for providing financial support for lighting/basic electrification in those remote unelectrified census villages and unelectrified hamlets of electrified census villages where grid extension is not found feasible by the State Governments and hence are not covered under the Rajiv Gandhi Gramin Vidyutikaran Yojana (RGGVY). Such villages are provided basic facilities for lighting/electricity through various renewable energy sources. Under the Programme, Central Financial Assistance of up to 90% of the costs of systems, subject to pre specified maximum amount, is provided for approved projects to the states.

(c): Proposal from Jammu and Kashmir for 299 villages and hamlets has been sanctioned. Other than this, proposals of 29 villages of Assam, 04 villages & 16 hamlets of Uttarakhand, 61 hamlets of Uttar Pradesh and 63 villages of Manipur have been received in the Ministry.

(d): State-wise details of funds released to various states under the current Plan period are given in Annexure.

The monitoring of implementation of RVE projects is the responsibility of the respective state notified implementing agencies. Further, third party monitoring appointed by the concerned state notified implementing agency after completion of the project is mandatory for final closure of the project. After installation also, it is the responsibility of the implementing agencies to ensure functionality of the systems. Ministry also carries out evaluation of the programme through independent agencies.